

## Allahabad Bench

CP No.(IB)163/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2019

NAME OF THE COMPANY: Dr. Prashant Rastogi Singh Vs. Anand Nirog Dham Hospital Pvt. Ltd.

SECTION OF I &amp; B CODE: 9 IBC

| <u>Sl. NO.</u> | <u>Name</u>      | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|------------------|--------------------|-----------------------|------------------|
| <u>1.</u>      | Namman Rajvanshi | Adv.               | opar.tid G            | Namman Rajvanshi |
| <u>2.</u>      |                  |                    |                       |                  |

Sh. Namman Rajvanshi, Advocate for the petitioner and Sh. Rohan Gupta, Advocate for the respondent are present.

Ld. Counsel for the respondent states that the talks of settlement has failed and needs time to file counter affidavit. Therefore, two weeks time is granted to the respondent for filing counter affidavit as a last opportunity. Thereafter, petitioner may file rejoinder, if any.

Put up on 20<sup>th</sup> December, 2019.

Dated: 25.11.2019

—Sd—

(JUSTICE RAJESH DAYAL KHARE)  
MEMBER (J)